

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

**ORIGINAL APPLICATION NO. 1184 OF 1999.**

**ALLAHABAD THIS THE 08<sup>TH</sup> DAY OF May 2009**

**HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J  
HON'BLE MRS MANJULIKA GAUTAM, MEMBER-A**

Shri Devi Ram, son of late Shri Sheo Prasad, resident of  
8/504, Indira Nagar, Lucknow at present residing at  
Commissioner's Campus, Vindhyachal, Mirzapur (Dead).

- 1/1 Smt. Komlesh Rajpoot (wife)
- 1/2 Sharad Kumar Rajan (minor son)
- 1/3 Priyanda Rajan (minor daughter)
- 1/4 Shishir Kumar Rajan (minor son)

.....Applicant

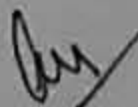
By Advocate : Shri Chandrika Pal/Shri Satish Mandhyan.

Versus

1. The Union of India through the Secretary (Personnel),  
Government of India, New Delhi.
2. The State of Uttar Pradesh, through the Chief Secretary  
Government of Uttar Pradesh, Lucknow.
3. The Secretary (Appointment), Governemnt of Uttar  
Pradesh, Lucknow.
4. The Union Public Service Commission, Shahnajaf Road,  
New Delhi through its Secretary

.....Respondents

By Advocate Shri K.P. Singh



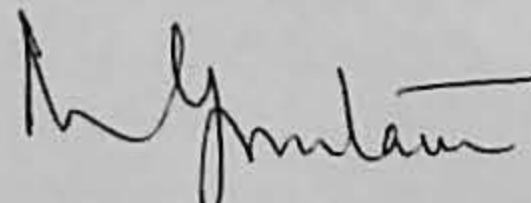
**ORDER****HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J**

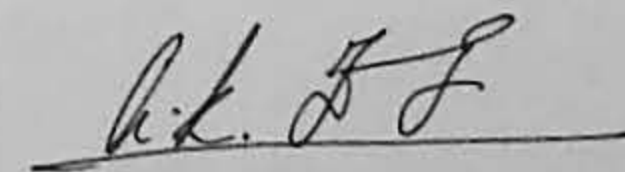
None for the applicant. Shri K.P. Singh, Advocate appearing on behalf of the Respondents. Perused the pleadings and documents on record.

2. Applicant has filed present O.A. against impugned order dated 15.9.1999 (Annexure A-4/Compilation I to the O.A) whereby Govt. the argument rejected representation of the applicant/Devi Ram (since deceased)- represented through legal representatives- Smt. Kamlesh Rajpoor(wife) and three others.

3. W find no ground to interfere with the impugned order.

4. In view of the above, O.A. stands dismissed. No costs.

  
Member (A)

  
Member (J)

Manish/-